

HIGH COURT OF MANIPUR

AT IMPHAL

Notification

Practice Direction

Imphal the, 25th June, 2026

No. HCM/Misc./89-Estt(V)/

In light of the order dated 09.04.2026 passed by the Hon'ble Supreme Court in ***Shuvendu Saha vs. The State of West Bengal and Anr. (Criminal Appeal No(s). 1836 of 2026)*** wherein the Hon'ble Supreme Court, Hon'ble the Chief Justice, High Court of Manipur, hereby directs that the format given in Annexure-A is to be used while recording of remarks on various facets of judgments/orders passed by Officers in the district judiciary for appropriate action on the administrative side.

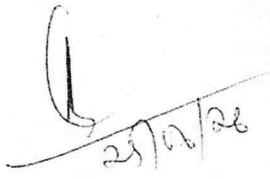
By Order. ,
Sd/ -

(OJESH MUTUM)
REGISTRAR GENERAL
HIGH COURT OF MANIPUR
Imphal, 25th June, 2026

Memo No. HCM/Misc./89-Estt(V)/ 14807-18

Copy to:

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
2. The Private Secretary to Hon'ble Mr. Justice A. Bimol Singh, High Court of Manipur.
3. The Private Secretary to Hon'ble Mr. Justice A. Guneshwar Sharma, High Court of Manipur.
4. All Registrars, High Court of Manipur.
5. All District & Sessions Judges.
6. All Joint Registrars, High Court of Manipur.
7. All Deputy Registrars, High Court of Manipur.
8. The Assistant Registrars/ Court Managers/ Sr. Private Secretaries, High Court of Manipur.
- ✓ 9. The System Analyst, High Court of Manipur
- for uploading the same on the official website.
10. All Superintendents/ Stamp Reporter, High Court of Manipur.
11. All Court Masters, High Court of Manipur.
12. Guard File.


REGISTRAR GENERAL
HIGH COURT OF MANIPUR

**COURT REMARKS ON THE
JUDGMENT DATED.....**

X v. Y

RENDERED BY SHRI.....

Description of case.

No. of 20

Date of Judgement....

(a) Judgment dated:-

- (1) Whether lucid, to the point, logical,
- (2) Whether discussion of evidence and thorough.
- (3) Whether sentence or order appropriate.
- (4) Whether above standard or below standard.

(b) Conduct of proceedings: -

[Here any remarks about clearing of pleadings, framing of issues or charge sheets, control over examination of witnesses, proper keeping of double record, eliciting of all material facts, adjournments, delay in delivery of judgment and doing of full day's work may be entered.]

Note:- (1) Court Master will attach this slip at the top of the first page of each judgment when the Judge is being asked to sign that judgment.

(2) The slip containing the remarks shall be sent to the Hon'ble Judge in the Administrative Department.

PROFORMA

Sl. No.	Particulars of the case in the lower court viz No. of case/appeal/tile/ date of decision	Particular of the case of the High Court viz. No. of appeal/revision, title and date of decision	Whether categories as standard or No Remarks